

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

**Item No. 04  
IA No. 342/JPR/2024  
CP No. (IB)- 98/7/JPR/2021  
Under Section 7 of IBC, 2016**

**In the matter of:**

**Mr. Dilip Bafna HUF & Ors. .... Financial Creditor/Applicant**

**Versus**

**M/s Vishnu Oil Mills Pvt. Ltd. ...Corporate Debtor/Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the IRP : Babu Lal Sharma, IRP  
For the Respondent : Hemant Kothari Adv.

**ORDER**

**IA No. 342/JPR/2024**

Heard Mr. Babu Lal Sharma, IRP present in person. Mr. Hemant Kothari, Adv. appearing on behalf of the Respondent. This is an application under Section 12A of the IBC, 2016 read with Regulation 30A of the CIRP Regulations, 2016 seeking withdrawal of the ongoing CIRP of M/s Vishnu Oil Mill Pvt. Ltd. vide order dated 14.06.2024. It is stated in the application that Financial Creditor has amicably settled the dispute and the Financial Creditor has also received the agreed settlement amount. Applicant has received a duly signed Form F-A dated 15.06.2023 along with Power of Attorney vide Email dated 15.06.2024 from the Financial Creditor seeking withdrawal of the ongoing CIRP of M/s Vishnu Oil

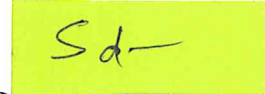
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Mill Pvt. Ltd. In view of the settlement arrived between the parties, the CIRP in the matter of M/s Vishnu Oil Mill Pvt. Ltd. is terminated. CP No. (IB)-98/7/JPR/2021 is dismissed as withdrawn.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

July 03, 2024